

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O. A. NO. 247/2001

(V)

New Delhi this the 1st day of February, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

S.C. Khanna S/O Mohan Prasad,  
H-8, Shivaji Park,  
Punjabi Bagh (West),  
New Delhi-110026.

... Applicant

( By Shri D.R.Gupta, Advocate )

-versus-

1. Union of India through  
Chairman, Railway Board,  
Ministry of Railways,  
Rail Bhawan, New Delhi.

2. General Manager,  
Northern Railway,  
Baroda House, New Delhi.

3. Divisional Railway Manager,  
DRM Office, Northern Railway,  
Near IRCA Building,  
New Delhi.

... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Applicant who has been promoted to the post of Chief Inspector Tickets (CTIs) is being denied the pay scale of Rs.2000-3200 (RPS) on the ground that he will be granted the said scale only after passing the P6A course. Candidates who were junior to the applicant and who have similarly not passed the aforesaid course have been granted the aforesaid pay scale whereas the applicant has been denied the same. Hence, the present OA.

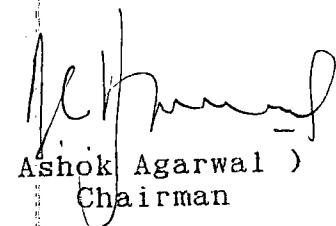
2. As per the relevant rules and the conditions of promotion aforesaid promotional pay scale can be

granted only after passing the P6A course. Till such time the applicant passes the said course he cannot as a matter of right claim the said pay scale merely on the ground that the same ~~may~~ have been granted to certain other candidates <sup>may be</sup> erroneously.

3. Present OA, in the circumstances, we find, is devoid of merit. The same is accordingly summarily dismissed.



( S.A.T.Rizvi )  
Member (A)



( Ashok Agarwal )  
Chairman

/as/